

FORM A	
PUBLIC ANNOUNCEMENT	
<i>(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)</i>	
FOR THE ATTENTION OF THE CREDITORS OF SHITOLE TISSUE CULTURE PRIVATE LIMITED	
RELEVANT PARTICULARS	
1. Name of corporate debtor	Shitole Tissue Culture Private Limited
2. Date of incorporation of corporate debtor	05/11/2019
3. Authority under which corporate debtor is incorporated / registered	The Registrar Of Companies, Pune
4. Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U74999PN2019PTC187615
5. Address of the registered office and principal office (if any) of corporate debtor	Gate No 259, Koregaon Mul, Tal: Haveli, Pune, Maharashtra, India, 412202
6. Insolvency commencement date in respect of corporate debtor	06/02/2025*
7. Estimated date of closure of insolvency resolution process	05/08/2025
8. Name and registration number of the insolvency professional acting as interim resolution professional	CS Dr. Rajas Shreeram Bodas IBBI/IPA-002/IP No 1200/2021-22/14010
9. Address and e-mail of the interim resolution professional, as registered with the Board	Address: Survey No 997/18, Satsang Society, Suraksha Apartments, Navi Peth Near Vaikunth, Pune, Maharashtra, 411030 E-mail: rajasbodas1@gmail.com
10. Address and e-mail to be used for correspondence with the interim resolution professional	Address: Survey No 997/18, Satsang Society, Suraksha Apartments, Navi Peth, Near Vaikunth, Pune, Maharashtra, 411030 E-mail: cirm.shitoleculture@gmail.com
11. Last date for submission of claims	20/02/2025
12. Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable as per the information available with IRP
13. Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class (Three names for each class)	Not Applicable as per the information available with IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: https://www.ibbi.gov.in/home/downloads Physical Address: As mentioned against entry number 10
<p>Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Shitole Tissue Culture Private Limited on 20/01/2025 *and ordered for replacement of the Interim Resolution Professional on 04/02/2025, specifically excluding the period of this Corporate Insolvency Resolution process upto 05/02/2025.</p> <p>The creditors of Shitole Tissue Culture Private Limited, are hereby called upon to submit their claims with proof on or before 20/02/2025 to the interim resolution professional at the address mentioned against entry No. 10.</p> <p>The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.</p> <p>A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No.13 to act as authorised representative of the class [specify class] in Form CA - Not Applicable</p> <p>Submission of false or misleading proofs of claim shall attract penalties.</p> <p style="text-align: right;">CS Dr. Rajas Shreeram Bodas Interim Resolution Professional IBBI/IPA-002/IP No 1200/2021-22/14010 AFA valid upto: 30/06/2025</p> <p>Place : Pune Date: 06/02/2025</p>	